

National Company Law Tribunal

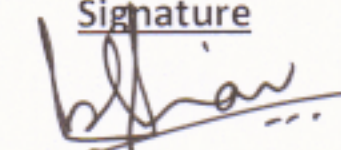
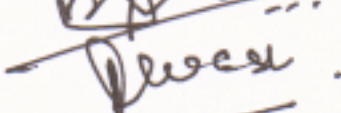

Allahabad Bench

CAN0. 28/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25/8/17

NAME OF THE COMPANY: M/s Super Tannery Ltd

SECTION OF THE COMPANIES ACT: U/S 391/394

Sl. NO.	Name	Designation	Representation	Signature
1.	Abhinav Mehrotra	Adv.	STL/ATL	
2.	R.K. Awasthi	PCS	STL	
3.	M.K. Bagri	EVAND	RODWAYL EVAND	

CA No.28/2016

Sh. Abhinav Mehrotra alongwith Sh. R.K. Awasthi, PCS for the petitioner company. Sh. M.K. Bagri, learned OL for the Central Govt. In the present matter, representation/affidavit on the part of the Regional Director is received. Today, OL also files his report, which is taken on record. A copy thereof be served to the petitioner counsel.


Liberty is granted to the petitioner to file supplementary affidavit in reply to the observation/comments of the RD well in advance.

At this stage, learned petitioner counsel prays for rescheduling the appointed date of the present company scheme to come into effect.

In view of, such the petitioner company is at liberty to file a memo in this respect in the Court at the time of final disposal.

The matter be listed on 15th September of 2017.

Date: 25.08.2017


Shri H.P. Chaturvedi (Member Judicial)

Typed by
Md.Zaid